

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

IN THE MATTER OF :

IB-411(PB)/2017

Narender Kumar

...Petitioner

v.

M/s Aadinath Probulid (India) Pvt. Ltd.

...Respondent

SECTION: UNDER SECTION 7 of IBC, 2016

Order delivered on 16.11.2017

Coram :

Chief Justice M.M. Kumar

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Respondent(s) : Dr. M.K. Pandey, Advocate

ORDER

Learned counsel for the Respondent state that some time be given for filing reply. Let reply be filed within ten days with a copy in advance to the counsel for the Petitioner. Rejoinder, if any, be filed within five days thereafter.

List for arguments on 4.12.2017.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER (T)

(VS)